

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

208. IA/714/2021 C.P. (IB)/3608(MB)2019

IN THE MATTER OF

Hemant Shah And Associates LLP

... Petitioner

Vs

Lanna Wellness Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Counsel for the Applicant

For the Respondent:

ORDER

IA 714 of 2021- The present Application has been filed for dissolution of the Corporate Debtor i.e. Lanna Wellness Private Limited under Section 54(1) of IBC. On 18.03.2024, when the case was taken up, the Ld. Counsel for the Liquidator brought to the notice of the Hon'ble Court that in view of the fact that the Liquidator is no more and the request for issuance of account closure has already been submitted to the Bank bringing the fact of passing away of the Liquidator. It was informed that the Bank has declined to issue the Bank Closure Certificate. The notice was issued to RBL Bank to file its reply, or otherwise, the responsible officer to be present in Court and the case was posted for 16.04.2024. On 16.04.2024 despite service, neither the reply was filed nor the Bank Representative was present in court. This Hon'ble Court having been left with no other option but to **issue notice** to the Branch Manager of the RBL Bank having address (RBL Bank Ltd. Unit No. 114 to 116, Ground Floor, Fortaleza, Vitoria li, Kalyaninagar, Pune Maharashtra – 411006) directs him to be present in Court on the next date of hearing so as to justify their conduct not only with respect to non-issuance of Bank Closure Certificate but also regarding the defiance the orders of the Hon'ble Court dated 18.03.2024. Adjourned to **02.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)